

IN THE INCOME TAX APPELLATE TRIBUNAL “D” BENCH : KOLKATA

[Before Hon’ble Shri Aby. T. Varkey, JM & Shri M.Balaganesh, AM ]

I.T.A No. 1935/Kol/2016

Assessment Year : 2011-12

ACIT, CC-1(1), Kolkata

-vs-

M/s Padam Mercantiles (P) Ltd.

[PAN: AACCP 6604 N]

(Appellant)

(Respondent)

For the Appellant : Shri Arindam Bhattacharjee, Addl. CIT

For the Respondent : None

Date of Hearing : 22.02.2018

Date of Pronouncement : 07.03.2018

**CORRIGENDUM ORDER**

**Per M. Balaganesh, AM**

This appeal was disposed off by this Tribunal on 07.03.2018 wherein the ground raised by the Revenue was allowed following the decision of Hon'ble Supreme Court in the case of CIT vs. Hooghly Mills Co. Ltd. in Civil Appeal No. 5149 of 2006 dated 22.11.2006. But in the last line of the order that is in para 7 it was wrongly mentioned that ‘The appeal of the revenue is dismissed’ instead of stating ‘The appeal of the revenue is allowed’. This fact was brought to our notice by the Ld. Senior DR on 12.03.2018 and accordingly we deem it fit to issue this Corrigendum to rectify the mistake stated as above.

2. We hold that para 7 of our order dated 07.03.2018 should be read as under:

***“7. In the result, the appeal of the revenue is allowed”.***

Sd/-

[A.T. Varkey]

Judicial Member

Sd/-

[ M.Balaganesh ]

Accountant Member

Dated : 12.03.2018

SB, Sr. PS

ITA No.1935/Kol/2016  
M/s Padam Mercantiles (P) Ltd.  
A.Yr.2011-12

Copy of the order forwarded to:

1. ACIT, CC-1(1), Kolkata, Aaykar Bhawan Poorva, 110, Shantipally, 3<sup>rd</sup> Floor, Kolkata-700107.
2. M/s Padam Mercantiles (P) Ltd., 6B, Clive Row, Ground Floor, Kolkata-700001.
3. C.I.T(A)- , Kolkata      4. C.I.T.- Kolkata.
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By Order

Senior Private Secretary  
Head of Office/D.D.O., ITAT, Kolkata Benches